

(viii) Need to supply adequate quantity of kerosene to Ranchi in Bihar

SHRI RAMTAHAL CHOUDHARY (Ranchi): Mr. Deputy Speaker, Sir, under Rule 377, I would like to inform you that there is acute shortage of kerosene oil in my parliamentary constituency Ranchi. This is a tribal dominated area and is quiet backward. The residents of this place use kerosene oil for all purpose including marriages, irrigation etc. The residents of urban areas use kerosene for cooking purposes. Due to heavy cut in supply of kerosene affected from January, the people are facing a lot of difficulties. The short supply of kerosene is causing a lot of inconvenience to the students because they are unable to undertake their studies as well as marriages ceremonies are also being affected.

I, therefore, urge the Government to make arrangements for the adequate supply of kerosene oil to Ranchi.

13.30 hrs.

The Lok Sabha then adjourned for lunch till thirty minutes past fourteen of the clock.

The Lok Sabha re-assembled after Lunch at thirty-five minutes past Fourteen of the Clock.

(MR. DEPUTY SPEAKER *in the chair*)

14.35 hrs.

DEMANDS FOR GRANTS (GENERAL),
1993-94

[English]

MINISTRY OF DEFENCE

MR. DEPUTY SPEAKER: The House shall

now take up discussion and voting on the Demands for Grants under the control of the Ministry of Defence.

As has already been announced by the hon. Speaker yesterday, the Members willing to send their cut motions will send them within 15 minutes, indicating the Serial Number of the cut motions that they would like to move.

SHRI JASWANT SINGH (Chittorgarh): Mr. Deputy Speaker, Sir, to the best of my recollection, the last debate on the demands for grants of the Ministry of Defence was held in September 1991. That is amongst the other reasons underlying the crucial importance of this particular discussion.

I submit, Sir, that to better examine this very important Demand for Grant, we have firstly to identify the yardstick against which we are judging this Demand. Secondly, you have to attempt to specify some of the very special circumstances of today that confront the nation; and it is only against these two that we ought to, thereafter,

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth Column of the Order paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1994, in respect of the heads of Demands entered in the Second Column thereof against Demand Nos. 16 to 22 relating to the Ministry of Defence."